

NBR-AKG/1A/11.00

RAJYA SABHA

Wednesday, the 27th November, 2024 / Agrahayana 6, 1946 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend greetings to hon. Members of Parliament - Shri Bikash Ranjan Bhattacharyya, Dr. Wanweiroy Kharlukhi and Shrimati Dharmshila Gupta - on their Birthday today.

Shri Bikash Ranjan Bhattacharyya is a Member of this House since April 2020, representing the State of West Bengal. He is currently the floor leader of his party Communist Party of India (Marxist).

Shri Bhattacharyya, a designated Senior Advocate, had earlier served with great distinction as Advocate General of Tripura from 1998 to 2003. He had also served as Mayor of Kolkata from 2005 to 2010. Shri Bhattacharyya's contribution to the field of theatre is equally praiseworthy. He had acted in several acclaimed plays, both in India and abroad. His remarkable performance in the play "Natibinodini" performed at Rashtrapati Bhavan, before the then President, Shri K.R. Narayanan. This is

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remembered till this day by his friends and admirers. I have the honour to be one. He is married to Shrimati Ibha Bhattacharyya and the couple is blessed with son Rithik.

On behalf of this House, I wish him a long, healthy and happy life and extend greetings to his family members.

Dr. Wanweiroy Kharlukhi, a distinguished Member of this august House since June 2020, has had a remarkable career as a teacher, educationist and social worker.

Dr. Kharlukhi served in the State of Meghalaya in various capacities, including as Chairman of Forest Development Corporation, Tourism Development Corporation and Deputy Chairman of the State Planning Board. His leadership was pivotal in the formation of the Meghalaya Students' Union and the National Peoples' Party, of which he served as State President. He also served as President of Jaintia Students' Union from 1980 to 1983. He is married to Shrimati Corina Lyngdoh and the couple is blessed with daughters Adrialli Mary Lyngdoh and Ininaki Naomi Lyngdoh.

On behalf of this House, I wish him a long, healthy and happy life and extend greetings to his family members.

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Shrimati Dharmshila Gupta, a Member of this House since April 2024, representing the State of Bihar, is a Doctorate in Botany and has been teaching at Mahila Vidyalaya in Darbhanga.

A grassroots leader, an ardent advocate of women empowerment, Dr. Gupta was a two-time Municipal Councilor in Darbhanga and served as an Independent Director on the Board of Eastern Coalfields. She currently serves as the State President of BJP Mahila Morcha in Bihar.

(Contd. By USY/1B)

USY-PSV/1B/11.05

MR. CHAIRMAN (Contd.): She is married to Shri Parshuram Gupta, and the couple is blessed with sons Kumar and Kumud and daughters Kajal and Komal. On behalf of this house, I wish her a long, healthy and happy life, and extend greetings to her family members. (Ends)

MR. CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON TABLE

श्री नित्यानन्द राय : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949: -

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(1) G.S.R. 535(E)., dated the 4 th September, 2024, publishing the the Central Reserve Police Force, Tradesmen Cadre, Group 'C' Band posts Recruitment Rules, 2024.

(2) G.S.R. 597(E)., dated the 27 th September, 2024, publishing the Ministry of Home Affairs, Central Reserve Police Force, Ministerial Cadre, Head Constable (Daftry), Head Constable (Peon), Head Constable (Farash) and Head Constable (Safai Karamchari Ministerial), Group 'C' Posts Recruitment Rules, 2024.

(3) G.S.R. 634(E)., dated the 14th October, 2024, publishing the Ministry of Home Affairs, Central Reserve Police Force, Assistant Commandant (Pharmacist), Group 'A' post, Recruitment Rules, 2024.

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 4391(E)., dated the 10 th October, 2024, amending the First Schedule to the Unlawful Activities (Prevention) Act, 1967, by inserting "45. 'Hizb-Ut-Tahrir (HuT)' and all its manifestations and front organisations" in that Schedule, under sub-section (5) of Section 35 of the said Act.

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Forty-eighth Annual Report and Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO), Chandigarh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

SHRI SUKANTA MAJUMDAR: Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers under the sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009: -

(i) (a) Annual Report of the Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh, for the year 2022-23.

(b) Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Vishwavidyalaya.

(ii) (a) Fourteenth Annual Report of the Central University of Rajasthan, Ajmer, Rajasthan for the year 2022-23.

(b) Annual Accounts of the Central University of Rajasthan, Ajmer, Rajasthan for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(iii) (a) Annual Report of the Central University of Haryana, Mahendergarh, Haryana, for the year 2022-23.

(b) Annual Accounts of the Central University of Haryana, Mahendergarh, Haryana, for the year 2022-23 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(iv) (a) Annual Report and Accounts of the Central University of Andhra Pradesh, Ananthapuramu, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

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II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 and sub-section (3) of Section 39 of the Indian Institutes of Information Technology Act, 2014: -

(a) Annual Report of the Atal Bihari Vajpayee - Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2023-24.

(b) Annual Accounts of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2023-24, and the Audit Report thereon.

(c) Review by the Government on the working of the above Institute.

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 and sub-section (4) of Section 32 of the University of Allahabad Act, 2005: -

(a) Eighteenth Annual Report of the University of Allahabad, Uttar Pradesh, for the year 2022-23.

(b) Annual Accounts of the University of Allahabad, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

IV. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 of the Pondicherry University Act, 1985:-

(a) Thirty-sixth Annual Report of the Pondicherry University, Puducherry, for the year 2021-22.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

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V. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

(a) Annual Report of the Indian Institute of Information Technology (IIIT), Senapati, Manipur, for the year 2023-24.

(b) Annual Accounts of the Indian Institute of Information Technology (IIIT), Senapati, Manipur, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

VI. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 and sub-section 4 of Section 29 of the University of Hyderabad Act, 1974: -

(a) Forty-eighth Annual Report of the University of Hyderabad, for the year 2022-23.

(b) Annual Accounts of the University of Hyderabad, for the year 2022-23, and the Audit Report thereon.

(c) Review by the Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

VII. (1) A copy each (in English and Hindi) of the following papers under sub-section (2) of Section 38 and sub-section (3) of Section 39 of the Delhi University Act, 1922: -

(a) One-hundredth Annual Report (Part I, II & III) of the University of Delhi, for the year 2022-23.

(b) Annual Accounts of the University of Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

(Ends)

MR. CHAIRMAN: Hon. Members, I have received 18 notices under Rule 267. Shri Sanjay Singh has demanded discussion over increase in crimes in Delhi. Ms. Sushmita Dev, Shri Tiruchi Siva, Shri Raghav Chadha and Shri Sandosh Kumar P have sought discussion on alarming and continuing violence in the State of Manipur. Dr. John Brittas, Shri A. A. Rahim, Prof. Ram Gopal Yadav and Shri Abdul Wahab have sought discussion over recent violence in Sambhal, Uttar Pradesh. The notices from Shri G. C. Chandrashekhar, Shri Randeep Singh Surjewala, Dr. Syed Naseer Hussain, Shri Neeraj Dangi, Shrimati Renuka Choudhury, Shri Rajeev Shukla, Shri Pramod Tiwari, Shri Akhilesh Prasad Singh and Shrimati Jebi Mather Hisham have demanded constitution of JPC to investigate the alleged misconduct, including corruption, bribery and financial irregularities of Adani group in connivance with other authorities.

Hon. Members, as I have reiterated on several occasions, I thought it wise to bestow focused attention given the situation that we are entering the last quarter of the century of adoption of the Constitution of India. We had the great occasion to celebrate it yesterday. And, therefore, I emphasized

that this House -- the House of Elders, the Upper House, the Council of States -- needs to reflect and follow well-established traditions that a ruling of the Chair requires deference, and not cause of differences. I have, in detail, given out as to why in these situations the notices are not being accepted. As a matter of fact, I took the House in confidence in making the House aware that if you look at the journey of this House with reference to Rule 267, even for the last 30 years, where we have had various political dispensations in authority, in governance, the number was never beyond a single digit. And, the background every time reflected a consensual approach, a dialogue between the parties. Keeping everything in mind, while not being able to lend my concurrence to these notices, I would appeal to the Members of this House, this being a historic day, the very first day of the fourth quarter of the century of adoption of the Indian Constitution, let us raise the productivity bar, let us generate an atmosphere that we exemplify by discussion, dialogue, deliberation and adherence to rules.

(Contd. by 1c – PK)

PK-VNK/1C/11.10

MR. CHAIRMAN (CONTD.): Hon. Members, there will be an occasion to raise all these issues in accordance with rules. Since there is a provision in the rules to raise these issues in one form or the other by motions that are provided, these notices are being declined. ...*(Interruptions)*..

SHRI PRAMOD TIWARI: Sir,...*(Interruptions)*..

DR. SYED NASEER HUSSAIN: Sir, Rule 267. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*.. Nothing will go on record. ...*(Interruptions)*... Hon. Members, take your seats. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... The House is adjourned to meet at 11.30 a.m. today.

*The House then adjourned at twelve minutes
past eleven of the clock.*

PB-DS/1D/11.30

The House reassembled at thirty minutes past eleven of the Clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Let the House be in order. ...*(Interruptions)*... Let the House be in order, which means, let everyone be on his or her seat. Please. ...*(Interruptions)*... Allow me to proceed with the listed Business of the House and*(Interruptions)*... Jairamji, let me make two assertions. You are very good when you use your pen. ...*(Interruptions)*... Here also, do the same thing. ...*(Interruptions)*... Your vocal cords are fine when you get a legitimate platform to speak. ...*(Interruptions)*... It is legitimate, but with permission of the Chair. So, please... ...*(Interruptions)*... I know it is difficult to give up these habits, but every time you make... ..*(Interruptions)*... That is not appropriate. Please, please. ...*(Interruptions)*... Pramod Tiwariji,*(Interruptions)*... One minute...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Do you have a point of order? ...*(Interruptions)*... You can't raise a point of order when... ..*(Interruptions)*... Hon. Members, there can be no point of order when

the House is in disorder. ...(*Interruptions*)... The House is in disorder.
...(*Interruptions*)... The House stands adjourned to meet at 11.00 a.m. on
Thursday, the 28th November, 2024.

*The House then adjourned at thirty-two minutes past eleven of the clock till
eleven of the clock on Thursday, the 28th November, 2024.*